

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.366/2018

ATTAR SINGH

Decree Holder

Versus

AMIT VASHISTHA

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 27/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX NO.227/2019

BSES RAJDHANI POER LTD

Decree Holder

Versus

KANHAIYA LAL

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- Sh. Ravinder Kumar Agarwal, counsel for DH.

None for JD.

None joined the video conferencing on behalf of JD, therefore, the matter could not be heard.

Put up for further proceedings on 27/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Contempt Petition NO.25/2019

MAYA DEVI

Plaintiff

Versus

KAMLA DEVI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1828/2019

YUSUF JAWED

Plaintiff

Versus

ZAIBUN NISA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1861/2019

SIGAM KUMAR GUPTA

Plaintiff

Versus

UMESH GUPTA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.185/2020

SMT. RUPINDER KAUR

Plaintiff

Versus

HARBHAJAN KAUR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.261/2020

RAKESH

Plaintiff

Versus

LAXMI DEVI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.473/2020

IMPERIA DECOR INDUSTRIES

Plaintiff

Versus

SUDESH KUMAR AGGARWAL

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.476/2020

UMBER GARMENTS

Plaintiff

Versus

TRIKUTA TRADING FASHION

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.484/2020

STATE BANK OF INDIA

Plaintiff

Versus

UPASNA GROVER

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- Sh. Subrat Tripathi, counsel for plaintiff.

Heard on consideration. Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant.

After filing of the affidavit let summons of the suit U/O XXXVII CPC be issued upon the defendant through Whatsapp and E-mail.

Plaintiff is at liberty to effect the service upon the defendant through Speed Post, Courier, etc.

Put up for report/further proceedings on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610261/2016

MAHENDER KUMAR

Plaintiff

Versus

TEJBIR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Counter-Claim NO.06/2016

MAHENDER KR.

Plaintiff

Versus

TEJBIR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1502/2017

R.C.K. LEASING AND FINANCING PVT LTD

Plaintiff

Versus

JASDEEP SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present: - None for plaintiff.

Sh. Aekansh Shukla, counsel for defendant.

Matter is listed for PE. Counsel for defendant submits that he has not received any evidence affidavit. Let the copy of evidence affidavit be supplied to the counsel for defendant within two weeks from today.

Further, as per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for PE on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1730/2017

SAROJ KUMAR

Plaintiff

Versus

ASM CIRCUIT PVT LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- Sh. Sudhir Kumar, counsel for plaintiff.

None for defendant.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.613612/2016

OM TELECOM

Plaintiff

Versus

SHEEBA TEL PVT LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- Sh. Naveen Tayal, counsel for plaintiff.

None for defendant.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Ex. NO.191/2018

POOJA @ INDIRA

Decree Holder

Versus

SHANKER

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 27/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.127/2019

JASBIR SINGH MATA

Plaintiff

Versus

BALDEV SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present: - None for plaintiff.

Sh. Manoj Kumar, counsel for defendant no.6.

Sh. Ambuj Tiwari, counsel for Union Bank.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.963/2018

JASBIR SINGH MATA

Plaintiff

Versus

BALDEV SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present: - None for plaintiff.

Sh. Manoj Kumar, counsel for defendant no.6.

Sh. Ambuj Tiwari, counsel for Union Bank.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.919/2019

HARISH DUA

Plaintiff

Versus

DEV RAJ DUA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- None for plaintiff.

Ms. Geeta A. Kumar, counsel for defendant.

Be awaited.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

At 11.00 A.M.

Present:- None for plaintiff.

Ms. Geeta A. Kumar, counsel for defendant.

None joined the video conferencing on behalf of plaintiff,
therefore, the matter could not be heard.

Put up for purpose fixed on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020
(Contd.....)

(Contd.....)

At 11.30 A.M.

At this stage, Sh. Ghanshyam Mishra, counsel for defendant/L&DO has appeared and he has been apprised with the order and the next date of hearing. Put up on date fixed i.e. 24/11/2020.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607092/2016

BLINDS WELFARE INSTITUTE TRUST(REGD)

Plaintiff

Versus

SHANKAR LAL

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610985/2019

MAYA DEVI

Plaintiff

Versus

SMT. KAMLA DEVI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 24/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610885/2016

MRS. PHILOMENA KORDOZA

Plaintiff

Versus

BALWINDER PAL SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:16/09/2020

Present:- None.

Be awaited. Renotify at 12.00 Noon.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

At 12.00 Noon.

Present:- None.

Renotify at 2.00 P.M.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020

At 2.00 P.M.

Present :- None.

Matter was listed for final arguments. Arguments were already heard on behalf of the plaintiff. In fact, the plaintiff has already filed her written submissions on 30/01/2020.

(Contd.....)

(Contd.....)

Perusal of record reveals that none has been appearing on behalf of defendant in the present matter since 30/01/2019. The matter pertains to a senior citizen, hence, for earlier adjudication, counsel for the defendant was contacted by the staff of this court, however, he informed telephonically that he is not representing the defendant any more.

In these circumstances, last opportunity is given to the defendant to advance arguments on the next date of hearing or file written submissions within a week from today.

Put up for arguments by way of last and final opportunity on 26/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.16/09/2020